

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether attention of Government has been drawn to the news-item appearing in the Indian Express dated 9 May, 1990 under the caption "Super Bazar-CGHS Tussle-Patients suffer the most";

(b) if so, the facts in this regard; and

(c) the remedial measures taken or proposed to be taken to help patients in getting medicines in time and also that they get the reimbursement of the money spent on purchase of medicines without difficulty and inconvenience?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI RASHEED MASOOD):  
(a) Yes, Sir.

(b) and (c). All allopathic medicines included in the formulary are procured from Medical Store Organisation. Medicines which are not supplied by the Medical Store are indented from Super Bazar. In emergent cases, authority slip is also given to the beneficiaries to procure the medicines from Super Bazar without any payment. In the event of non-availability of medicine in Super Bazar, the beneficiary is authorised to purchase it from open market and get reimbursement from Super Bazar. There was a sharp increase in the supply of medicines by Super Bazar to the dispensaries and individual beneficiaries with the result, that number of claims for re-imburement had increased considerably. The following remedial steps are being taken to ensure that the Scheme functions smoothly and no inconvenience is caused to CGHS beneficiaries:-

1. Medicines not supplied by Medical Store Organisation may be procured from manufacturers direct;

2. More local chemists are being appointed in Delhi.

[Translation]

### Liquor from Molasses

10188. SHRI PRAHLAD SINGH PATEL: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the liqueur prepared from unfit molasses is injurious to health; and

(b) if so, the penal provisions for persons who use such molasses?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI RASHEED MASOOD):  
(a) According to the specifications formulated by Bureau of Indian Standards, Sugar cane molasses may be used only in manufacture of Rum. The specifications for Rum stipulate that it shall be free from injurious ingredient.

(b) Under the provisions of Prevention of Food Adulteration Act, 1954 sale of any article of Food, injurious to health is punishable with imprisonment for a term which shall not be less than one year but which may extend to six years and with fine which shall not be less than thousands rupees.

### Cotton Spinning Mill at Kampil

10189. DR. MAHADEEPAK SINGH SHAKYA: Will the Minister of TEXTILES be pleased to state:

(a) the production target of cotton spinning mill at kampil in Farrukhabad district;

(b) whether the said targets have been achieved; and

(c) if not, the reasons therefor?

THE MINISTER OF TEXTILES AND MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD YADAV): (a) The Union Government do not lay down production targets for individual spinning mills.

(b) and (c). Do not arise in view of reply to (a) above.

#### **Restarting of Closed Textile Mills**

10190. SHRI DAU DAYAL JOSHI: Will the Minister of TEXTILES be pleased to state:

(a) whether Sudershan Textiles and Nagpal Ginning Mills are closed at present;

(b) whether these mills are yet not in a position to restart; and

(c) if not, the steps taken by Government to restart these mills?

THE MINISTER OF TEXTILES AND MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD YADAV): (a) to (c). Sudershan Textile Mills, Kota, which has been lying closed since 6.3.83, has been found to be non-viable by the Nodal Agency and is therefore, not yet in a position to be restarted. Information in respect of Nagpal ginning Mills is being collected and will be laid on the Table of the House.

[English]

#### **CBI Case Against Drug Controller**

10191. PROF. SAIF-UD-DIN SOZ:  
SHRI KALKA DAS:  
SHRI KUSUMA KRISHNA  
MURTHY:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether a criminal case No. R.C. 37 (A) 189 DLI was registered by the Central Bureau of Investigation against the Drugs Controller, Central Indian Pharmacopoeia Laboratory and Oscars Pharma Ltd; and

(b) if so, details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI RASHEED MASOOD):

(a) and (b). As per information furnished by Central Bureau of Investigation, a case viz. RG 37 (A)/89-DLI, dated 31.7.89 has been registered in CBI ACB Delhi U/s 120-B r/w 420 IPC and Sec. 13(2) r/w 13(1) (d) of PC Act, 1947 against the officials of the Drug controller, Delhi Administration, Officers of the C.I.P.L. Ghaziabad and M/s. Oslers Pharma Ltd., Coimbatore. The allegations in brief are that 30,000 bottles of I.V. Fluids of 153 batches manufactured by M/s. Oslers Pharma Ltd. 278A Perur Main road, Coimbatore (Tamil Nadu) were supplied to M/s. Eskay Pharmaceuticals, 6 Plots No. 36 Main Patel road, New Delhi during 1988 for its sale in Delhi. These bottles were contaminated and contained visible black, white and fibrous particles. On 9.2.89 samples from 11 batches were taken by the officials of the Drug Controller, Delhi Administration for testing. However, these officials in connivance with the above mentioned accused showed undue favour to M/s. Oslers Pharma Ltd., and cleared these batches for sale.

The case is under investigation.

#### **Exemption of Telecom From consumer Protection Act, 1986**

10192. SHRI K. PRADHANI: Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to refer to the replies given on 26 July, 1989 to unstarred question No. 1354 regarding Application of Consumer Protection Act for the services rendered by Government Department/Public Undertakings and